BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 30/7/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.02.2018

Name of the Company:

Small Industries Development Bank of India.

V/s.

Swiss Ribbons Pvt. Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

SIGNATURE REPRESENTATION **DESIGNATION** S.NO. NAME (CAPITAL LETTERS)

1. Upwesh Khar for too vishwast K shah

Keepondent

2. MIPUN SINGHVI

VISHAL J. DAVE

ORDER

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for present for Financial Creditor/Petitioner. Learned Advocate Mr. Urvesh Gor i/b Learned Advocate Mr. Vishwas Shah present for Respondent.

Learned Advocate Mr. Urvesh Gor i/b Learned Advocate Mr. Vishwas Shah filed Vakalatnama for Respondent.

Respondent counsel requested time for objections.

Respondent shall file its objections, if any, within one week serving a copy in advance to petitioner.

List the matter on 08.03.2018 for objection of Respondent, if any, and for hearing before admission.

Hurser'

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 19th day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL